

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

I.A.No.4 of 20

IN

W.P.No. of 2020 (GM-RES-PIL)
C/W W.P.No.6435 of 2020

Between:

Smt.Geetha Misra,aged 51 years,
d/o Kailashnath Misra, Advocate
R/A No.135, 47th Cross,3rd Block
Rajajinagar
BENGALURU0560 010

... Petitioner

And:

1.Union of India
Ministry of Home Affairs
North Blck,
NEW DELHI-110 001
By its Secretary

2.The State of Karnataka
By its Chief Secretary
Vidhana Soudha
BENGALURU-560 001

...Respondents

APPLICATION UNDER SECTION 151 OF THE CODE OF CIVIL PROCEDURE
READ WITH ARTICLES 226 AND 227 OF THE
CONSTITUTION OF INDIA

1.The Petitioner in the above matter seeks certain directions in the Application to arrest the spread of the COVID-19 in the State of Karnataka. The Petitioner further submits that the Writ Petition filed earlier on 27-03-2020 through Email may kindly be read as part and parcel of this Application to avoid repetition.

2.The Petitioner respectfully submits that in Jubilant Generics Company

Limited at the Nanjangud Taluk, Mysuru District several workers have contracted COVID-19 for the past 4 weeks and as on date it is more than 1200 workers are under quarantine.

3.The Petitioner respectfully submits that due to careless/negligent handling of the situation by the Owner of said Company the COVID-19 had spread to various parts of the Mysuru District as well as other parts of the Karnataka State and it is the case of person who first tested positive patient No.52 the said disease has spread to others and the also the fact that he has not travelled abroad or in direct contact with any COVID-19 patients.

The Petitioner further submits that it is reliably learnt that during the month of March 2020 an Air Conditioned Container Truck carrying chemicals from China to Nanjnagud Jubilant Generic Company may be root cause for the COVID-19 in Mysuru District. The Petitioner therefore sought for thorough investigation into the matter by requesting the Deputy Commissioner of Mysuru District by letter dated 06-04-2020 as per Annexure 'H' sent through E-mail.

4.The Petitioner respectfully submits that the Owner of the above said Company has not been questioned by any of the authorities including the Health Department, it is therefore prayed that this Hon'ble Court be pleased to direct the Chief Secretary (2nd Respondent herein) look into request of the Petitioner in co-ordination with the Deputy Commissioner Mysuru and take suitable action against those persons who are the route cause in the interest of justice and equity.

Bengaluru

Date:07-04-2020

(G R MOHAN)

Advocate for Petitioner

